

(b) No such data is maintained.

(c) Government subvention is paid to the flying clubs for training pilots only upto PPL Standard and no subvention is paid to the clubs for training pilots for CPL Standard which is the minimum qualification for commercial pilots.

(d) Various organisations under the Ministry of Tourism and Civil Aviation have been asked to explore the possibility of employing the unemployed pilots on suitable alternative jobs.

Increase in rates of House Rent Allowance to Central Government Employees

613. SHR BABU LAL SOLANKI: Will the Minister of FINANCE be pleased to state:

(a) whether there has been steep rise in house rents in recent years due to abnormal rise in the cost of building material, cement and iron etc.;

(b) if so, whether there is a proposal to increase the rates of House Rent Allowance to Central Government employees and if so, the time by which such an increase would be sanctioned; if not, the reasons therefor;

(c) the rates of House Rent Allowance for Central Government employees as also Public Sector Units and corporation separately; and

(d) the steps taken or proposed to be taken to do away with the difference in House Rent Allowance rates?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) It is a fact that house rents have gone up in recent years due to various factors.

(b) A demand made by the Staff Side in the National Council (Joint Consultative Machinery) for upward revision of the rates of House Rent Allowance payable to the Central Government employees has been referred to a Committee of the National Council and its report is awaited.

(c) A statement is enclosed

(d) No proposal is at present under consideration of the Government to do away with the differences in House Rent Allowance rates payable to the Central Government employees on the one hand and to Public Sector Units etc. mentioned above on the other. Attention is, however, invited to the reply to part (b) of the question above.

Statement

Rates of House Rent Allowance admissible to Central Government employees, employees of Public Sector Undertakings, Life Insurance Corporation, and General Insurance Corporation are as follows :—

(1) Central Government employees working in classified cities/towns :—

Class of city/town	Rates of H.R.A.
'A', 'B-1' and 'B-2' classes	15% of pay subject to a maximum of Rs 400 p.m.
'C' class	7 1/2% of pay subject to a maximum of Rs. 200 p.m.

(2) H.R.A. rates in Public Sector Undertakings are broadly as follows :—

Delhi and Bombay	30% of pay
Other A class cities	25% of pay
'B-1' and 'B-2' class cities	15% of pay
C Class and other unclassified cities	7 1/2% of pay

(3) H.R.A. rates in Life Insurance Corporation of India :—

- (i) Class I Officers 15% of pay subject to a minimum of Rs. 75 and a maximum of Rs. 350.
- (ii) Class II (Development) Officers :—
 - (a) For those drawing pay upto Rs. 750 15% of pay subject to a minimum varying from Rs. 25 to Rs. 75 according to pay.
 - (b) For those drawing pay above Rs. 750 15% of the first Rs. 750 of pay and 10% of excess of pay over Rs. 750.
- (iii) Class III and Class IV Staff 10% of pay (including special pay) with minimum of Rs. 20 p.m. in the case of Class III employees and a minimum of Rs. 22 p.m. in the case of Class IV employees subject to a maximum of Rs. 40 in either case.

(4) H.R.A. rates in General Insurance Corporation of India :—

- (i) Class I Officers (a) Chairman and Managing Director of GIC and Chairman-cum-Managing Directors of Subsidiaries get Rs. 350 per mensem.
(b) Other Class I Officers at the rate of 15% of basic pay subject to a minimum of Rs. 75/- and a maximum of Rs. 350/- p.m.
- (ii) Class II Development Officers :
 - (a) For those drawing basic pay upto Rs. 750. 15% of basic pay subject to a minimum varying from Rs. 30 to Rs. 75 according to pay.
 - (b) For those drawing basic pay above Rs. 750. 15% of the first Rs. 750 plus 10% of excess over Rs. 750 of the basic pay.
- (iii) Class III and IV employees 10% of basic pay subject to a minimum of Rs. 22 p.m. for Subordinate Staff and Rs. 28 p.m. for Supervisory and Clerical Staff and a maximum of Rs. 40 p.m. in either case.

Ban on Export of Vintage Cars and Automobiles

614. DR. VASANT KUMAR PANDIT: Will the Minister of COMMERCE AND CIVIL SUPPLIES be pleased to state:

- (a) whether it is a fact that Government have imposed a ban on export of "Vintage Cars and Automobiles" since 1972;
- (b) whether Government are aware that Vintage Cars are being clandestinely shipped in containers as machinery or post vintage (1940) cars circumventing the law.
- (c) whether it is a fact that Government have decided to permit the export of vintage cars; and
- (d) whether the Indian Automotive Racing Club (Vintage Register and other organisations) have raised

objections to the export of vintage cars and instead suggested to create a museum of vintage cars in India, if so, the reactions of Government thereon?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) Yes, Sir. From 1972 to 30.3.1979, export of Vintage Cars and Automobiles was banned.

(b) Some reports to that effect have come to the notice of the Government

(c) The ban on export of vintage cars has been lifted w.e.f. 30.3.79 and their export is to be allowed 'On merits'.

(d) Yes, Sir. The Policy of Government is to consider exports 'On Merits'.